

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT - II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-04-2024 AT
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT: SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : --
PETITION NUMBER : CP/599/2019
NAME OF THE PETITIONER : Padmavathy Gunashekar
NAME OF THE RESPONDENT(S) : Argus Cosmetics
UNDER SECTION : Sec 241/242 of CA, 2013

① P. H. Arvindh Pandian
for Vase Venkat

for
Respondents

M. Raju

② M. Pranthana for
H. Siddarth

for Petitioners
for Petitioners

M. J.

B

←

1)CP/599/2019

ORDER

The Counsel for the Petitioner as well as the Petitioner in person Mr. S. Gunashekar and Mrs. Padmavathy Gunashekar and Mr. S. Gunashekar representing other petitioners through power of attorney stated that they are all willing to take exit at the appropriate price to be decided by the valuer appointed by this court and further the Petitioner stated that there are some amounts due to him which are communicated by way of email on 24.01.2020 and the same has to be settled prior to taking an exit. On this the Counsel for the Respondent as well as the Respondents present in person namely Mr. S.S. Sunder, Mr. S. Mohan and Mr. S. Shivaram stated that they are willing to provide an exit on the value decided by the valuer appointed by this Tribunal. Further on the amounts due to the Petitioner they stated that in the email stated above the amount mentioned is inclusive of the share value as a whole settlement and therefore sought one week time to arrive at the exact amount due to the Petitioner. The Respondent is given time of one week and also both the Petitioners and Respondent to sit together and decide and come with the proposal.

List the petition for **physical hearing on 22.04.2024 at the request of the parties.**

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)